up of necessary inputs such as fuel availability, environmental clearance, clearance from civil aviation, water availability etc. It is not practical to indicate a specific timeframe for the approval of the schemes.

## Exorbitant prices of drugs

1513. SHRI BHUBANESWAR KALI-TA: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that the consumer is paying twelve times more than !he correct prices of medicines;
- (b) whether it is also a fact that the drug companies are still charging exorbitant prices because of the stay orders granted by various High Courts;
- (c) the names of the drug companies which obtained stay orders against the price fixation orders of his Ministry;

8. M/s. Tamil Nadu Dhadha

9. M/s. Griffon Labs. .

- (d) the names of drugs and formulations alongwith prices being charged by drug companies and prices fixed by his Ministry; and
- (e) since when each of these companies got stay orders?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAI-CHANDRA SINGH): (a) and (b) Some companies are charging their own prices due to stay orders granted by various High Courts.

(c) to (e) Information to the extent available is given in the attached Statement (See below). Rest of the details will be collected and laid on the Table of the Rajya Sabha.

. . Calcium Lactate & its formulations.

. Procaine Penciillin V and formulations.

## Statement

Sl. No. Name of the Bulk Daug Formulations Name of the Company 3 Delhi High Court : 1. M/s. Glindia (formerly known as M/s. Betamethasone and its formulations. Glaxo Labs. I. Ltd.). II. Supreme Court of India: 1. M/s. Geoffery Manners . Benzathine Pencilline and its formulations Oxytertacyline, PAS and its salts and formulations based thereon. 2. M/s. Pfizer Ltd. Baralgan, Pyrolidine Methyl Tetracycline, 3. M/s. Hoechst India Ltd. Pheniframine, Glybenclamide Frusemide, and formulations. 4. M/s. Parke Davis . Retention price of Chloramphericol. 5. M/s. Ethnor Ltd. Tetramesol and its formulations. 6. M/s. Anil Starch . Dextrose Anhydrons. 7. M/s. Merck Sharp & Dohne . Dexamethasone & its formulations.

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ın.	Bombay High Court;	ang nanna <b>disal</b> y naga mangkatan mangkata na		alle and the second second second the as
	1. M/s. Parke Davis	. Multivit	amin formulations	and categori-
	2. M/s. Pfizer Ltd	. Protin	ex Formulations.	
٠.	3. M/s. Warner Hindustan Ltd.		tamin formulation in other formulation	
	4. M's Fulford India Ltd.	Gentan	nycin formulation	s.
_	5. M/s. Duphar Interfran Ltd.	Silver S	ulphadiazine and i	ts formalations.
	6. M/s. John Wyeth & Bros.	Formul	ations.	
•	7. M/s. Parke Davis	. Ferrado	ol formulations.	
	8. M/s. Carter Wallace	Diovos	formulations.	
IV.	Calcutta High Court:	<b>x</b>		
	1, M/s. Reckitt Colman	Disprin	formulations	
	Increase in the import of drugs	(b) N	o, Sir.	घ

## · Increase in the import of drugs

BHUBANESWAR 1514. SHRI LITA: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that measures announced under New Drug Policy silent on the subject of drain on foreign exchange;
- (b) whether it is also a fact that no action has been taken for reviewing the list of drugs allowed under OGL:
- (c) whether it is also a fact that the import of drugs have gone up around 100 crores within a period of two years; and
- (d) if so, what steps have been taken to ban the drugs for import for which technologies are available and investments have already been made by Drug Industry?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINIS-TRY OF INDUSTRY (SHRI R, K. JAI-CHANDRA SINGH); (a) No, Sir.

(c) Yes, Sir. The total import of bulk drugs and formulations into the country

given below:

(Rs. in crores) 1984-85 215.62 1985-86 267.40

during the last two years, year-wise are

- (d) It is the endeavour of Government to encourage domestic production of all the bulk drugs and intermediates to restrict imports and to achieve self-sufficiency. Following steps have been taken to augment indigenous production:
  - (i) A number of bulk drugs have been identified where the manufacturers are allowed minimum economic capacity for setting up their projects.
  - (ii) In 1985, 94 bulk drugs and intermediates were delicensed for production in the country.
  - (iii) Registration with the OGTD are freely allowed to companies other than FERA and MRTP companies.